Central Administrative Tribunal Principal Bench: New Delhi

.. O.A.No. 556/97

New Delhi, this the 9th Day of May, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri S.P. Biswas, Member (A)

- Association (Department of Urban Development), Government of National Capital Territory of Delhi through its Vice\_President, Shri Raj Kumar, 42, Village Hauz Khas, New Delhi.
  - 2. Shri Shashi Mohan Sharma son of Shri K.D. Sharma, resident of 703, Vijay Park, Gali No. 10, Maujpur, Delhi-110053.
  - 3. Shri Ashok Kumar son of Shri Mohan
    Lal, resident of Gali Shahtara,
    Ajmeri Gate, Delhi-110006.
  - 4. Shri Ganga Vishnu son of late
    Shri Parsu Ram, resident of
    WZA-151, Sakarpur, Delhi-110092.

- 5. Shri Brijesh Kumar son of Shri Parkash Chand, resident of A-2/241, East Gokalpur, (Amar Colony), Delhi-110094.
- 6. Shri Ashok Kumar son of Shri
  Saran Singh Saini, resident of
  B-486, Delhi Administration
  Flat, Timarpur, Delhi-110007.
- 7. Shri Aas Mohammad son of Shri
  Mahmood Khan, resident of 42,
  Hauz Khas Village, New Delhi-16.
- 8. Shri Dal Chand Singh son of Shri G.D. Singh, resident of BL\_B, Sector-III, R.K. Asharam Marg, New Delhi.
- 9. Shri Dharam Pal Singh son of Ch. Chattar Singh, resident of 230/9, Mandawli Fazalpur, Railway Colony, Gali No.3, Delhi-110092.

- 10. Shri Naresh Kumar Solanki son of Shri Sukhbeer Singh, resident of 530/A, Lado Sarai, Gali Khokewali, New Delhi-110030.
  - 11. Shri Charan Jeet Singh son of Shri Mahender Singh, resident of A-16, Vishnu Garden, New Delhi-110018.
- 12. Ms. Neera Mathur, resident of D-52, Gali No.3, Laxmi Nagar, Vikas Marg, Delhi-110092.
- 13. Ombir Singh son of Shri Baljeet
  Singh, resident of A3/393,
  East Gokalpur, Delhi-110094.
- 14. Shri Umesh Sehgal son of Shri
  Nowaki Nandan, resident of
  B-486, Delhi Administration
  Flat, Timarpur, Delhi-110007.
- 15. Shri Ram Niwas Sharma son of Shri Ram Kishan, resident of Village Samaspur Khalsa, P.O. Ujwa, New Delhi-110073.

16. Ms. Suman Lata Saini, resident of S-117, South Zone, Kalkaji, New Delhi-110019.

17.Shri Satinder Singh, resident of WZ/215, Lajwanti Garden, New Delhi-110046.

18. Shri Ashok Kumar Singh, resident resident of Pocket-F, 224-A,
M.I.G. Flats, G.T.B. Enclave, Nand

Nagri, Delhi-110092.

(By Adv: Sur: G.) Cuptel

. APPLICANTS.

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## Versus

- 1. Lt. Governor, Government of
  National Capital Territory of
  Delhi, Raj Niwas, Delhi.
- 2. Government of National Capital Territory of Delhi through its Chief Secretary, 5, Sham Nath Marg, Delhi-110054.
- 3. Inspector General of Prisons,
  Central Jail, Tihar, New

Delhi. By Adv Sun Vijage Pandila

. RESPONDENTS.

## 0 R D E R (Oral)

(Dr.Jose P.Verghese, Vice-Chairman (J)

This OA has been filed at the instance of 50 Area Volunteers who had been directed to be absored by our previous orders dated 11.4.1996 and 21.9.1993 in OA Nos. 2401/95 and 3400/91 respectively. petitioners have now approached this court stating that while implementing the directions of this court, due to fault of nobody, the intimation could not reach the parties to appear in the test and in the circumstances 26 out of 50 could not come for the test and even those 24 who appeared had to do so in a hurry and there was no sufficient time given for them to prepare for the test which includes endurance test. circumstances, we direct the respondents to consider to hold a re-test for all the 47 Area Voluteers, including those already appeared and excluding the 3 selected. In case they are found fit for the endurance test and thereafter complete all other required formalities. including medical fitness & the selection on the basis of seniority point of view, and found eligible, they may be given appointment in accordance with rules. This court records the appreciation that respondents have responded positively to our suggestions to hold a re-test for all the 47 and it must be stated that no order is being given to appoint any of these 47 unless they clear the test and complete other required formalities.

Respondents have agreed to intimate the proposed date of re-test to be held, well in advance by 15 days, to the Secretary of the Association who inturn take the responsibility to intimate all the 47 candidates, so that the lapse that occurred earlier may not be repeated.

With these above observations, this OA is disposed of.

(S.P.Biswas)
Member (A)

(Dr.Jose 🎢 Verghese Vice-Chairman (J)

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